

KARNATAKA LOKAYUKTA

Compt/Uplok/GLB-302/2012/DRE-3

Multi-storied Building,
Dr.B.R. Ambedkar Veedhi,
Bangalore, Dated: 17/05/2016**REPORT UNDER SECTION 12(3) OF THE KARNATAKA LOKAYUKTA ACT,
1984**

Sub: Proceedings against Sri.Revana Siddappa, s/o.
Devindrappa Yalagi, Vice-President, Kembhavi
Grama Panchayath, Kembhavi – regarding his
misconduct as a public servant-reg.

On the basis of complaint filed by Anil Raj s/o. Basanna Thumbigi, State Convenor, Kannada Kranthi Deepa, H.No.14-28, Thelageri Oni, Kembhavi, Surapura Taluk, Yadgir District (hereinafter referred to as 'complainant' for short) against (1) Sri.Hiremath.T.G. Taluk Watershed Development Officer, Surapura Taluk (2) Sri.Revana Siddappa, s/o. Devindrappa Yalagi, Vice-President, Kembhavi Grama Panchayath, Kembhavi (hereinafter referred to as "Respondent-1 and 2 respectively) alleging misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

2) According to the Complainant :

That during 2010-11 an amount of Rs. 1.40 crores has been received under M.N.G.E.GS. But, the said amount has been misappropriated by the Respondent Nos.1 and 2. The lands standing in the names of Thippanna and Bhimaraya who are the brothers of Vice President actually belong to Government and the lands which are in the names of Shivaji and Bhimashankara belong to Mudanoor (B) Gram Panchayath but, RTC in respect of said lands have been created in Kembhavi Gram Panchayath and action plan has been created in respect of said lands and amount has been misappropriated without executing any works in the said lands.

3. Complaint was referred to Dy. S.P of Lokayukta, Yadgir for report. The report of Dy.S.P., is that Sri. Revanasiddappa, Ex-Vice President-Respondent no.2 and Yamunaji H.Sherkhan, the then watershed Development officer (Retired on 31.05.2011) are responsible for executing sub standard works carried out under M.N.E.G.S.

4. After receiving the report from Dy.S.P., Yamunaji H. Sherkhan has been impleaded as Respondent no. 3 and copy of the report was sent to Respondent no.2 and 3 for their reply.

5. Respondent no.2 has submitted reply denying the correctness of report of Dy.S.P. Respondent no. 3 has submitted reply denying the allegations. From the facts and materials on record, reply of Respondent No.2 is not found convincing to drop the proceedings against him.

6. Since Respondent No.3 has retired, separate report is made against him.

7. Since the said facts and materials on record prima facie show that the Respondent No.2 Sri. Revanasiddappa, Ex-Vice President has committed misconduct recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to initiate action for misconduct against him.

8. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report. Connected records are enclosed.



(Justice N.ANANDA)
Upalokayukta-1,
KARNATAKA STATE,
BENGALURU.

